

culprits. After the perusal of the above judgment, as per my understanding, I would like to bring one important point to the notice of the House, through you, Sir. Since the said judgment is very elaborative and sufficient time is not there to read the entire judgment, in brief, I would like to bring one important observation of our Apex Court before you. It is clear that Section 66A is intended to punish any person who uses the Internet to disseminate any information that falls within the sub-clauses of the Section 66A. So, to the best of my knowledge and belief, I felt that since the language of the Section 66A of the IT Act, 2000, is very vague and not even attracting the sections mentioned in the Indian Penal Code; therefore, the Section needs to be re-framed by correcting the same or introducing some other section without affecting the Article 19 (1) (a) of the Indian Constitution. Also, the newly framed section shall stand the scrutiny of the IPC, that the Apex Court may not object or question the same. I, therefore, submit that the matter may be referred to the Law Commission to frame a new section or insert the same or amend the IT Act to safeguard the public interests and their privacy. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Subhas Chandra Bose Pilli: Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Shri Haris Beeran (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra) and Shri Ravi Chandra Vaddiraju (Telangana).

Thank you, Subhas Chandraji. Now, Shri Ryaga Krishnaiah — Demand to remove criterion of creamy layer from the quota of OBC.

### **Demand to remove criteria of Creamy Layer from the quota of OBC**

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): Respected Deputy Chairman, the Central Government has provided 27 per cent reservations to OBCs. But they have restricted it with creamy layer income ceiling. It is against the basic principles of Reservation Policy. Dr. Babasaheb Ambedkar had written the Indian Constitution. There is no creamy layer anywhere in the Constitution. Particularly, the Reservation Policy is not for SC/ST/BC's economic improvement. It has two objectives; its spirit has two objectives. One is, to remove social inequalities and untouchability. Second is, proportionate representation for these communities.

In a democracy, every caste, every community has to get its share, power and wealth as per its population. But, here, deliberately, it is not done. Recently, the Supreme Court *suo moto* has also touched it, restricted it with SCs/STs creamy layer. Nobody asked the Supreme Court for it. It is a panacea for all ills. So, we request, through you, to the Central Government to amend the Constitution and restriction of creamy layer should be removed. At the same time, it should not restrict itself to the creamy layer for SC/STs. Sir, I would quote a small example.

In Indian society, the casteism, caste discrimination, social inequalities are not supposed to be viewed in the economic angle. Social discrimination and economic backwardness are not interlinked. People belonging to BC or SC castes are not socially respected in spite of their richness. Reservations are provided to wipe off social discrimination, social inequalities, but not for financial improvement. Moreover, in our society, economic status is not permanent. Caste is permanent. There is a possibility that a rich becomes poorer and a poor becomes richer. But it is impossible that rich becomes a forward caste and a forward caste community cannot become vice versa. So this is the stark reality. This is the real philosophical implication behind the social system. The Reservation Policy is not to eradicate poverty. It is to eradicate social inequalities, social untouchability. It is not for richness. So, I request, through you, to the Government to understand it and conduct a meeting with intellectuals, social philosophers and discuss it thoroughly to review the issue. ...(*Time-bell rings.*)...

MR. DEPUTY CHAIRMAN: Thank you.

The following Members associated themselves with the matter raised by the hon. Member, Shri Ryaga Krishnaiah: Shri Sanjay Yadav (Bihar), Prof. Manoj Kumar Jha (Bihar), Shri M. Shanmugam (Tamil Nadu), Shri Niranjana Bishi (Odisha), Shri Haris Beeran (Kerala), Shri Sant Balbir Singh, (Punjab), Shri Prakash Chik Baraik, (West Bengal), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Fauzia Khan (Maharashtra) Dr. Kalpana Saini (Uttarakhand) and Dr. Sarfraz Ahmad (Jharkhand).

### **Concern over exposure of Children to the violent contents of Video Games**

DR. FAUZIA KHAN (Maharashtra): Sir, in the digital age, children are increasingly exposed to online video games. Many of these games contain themes unsuitable to small